

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2932  
ANSWERED ON:30.07.2014  
CBI CASES IN J K  
Mufti Smt. Mehbooba

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details and status of various cases filed by the CBI in Jammu and Kashmir during the last three years;
- (b) the details of closure of cases; and
- (c) the reasons of delay, if any, for closure of these cases?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): Central Bureau of Investigation (CBI) has taken up 68 cases (RC+PE) in Jammu and Kashmir during the last 3 years i.e. 2011, 2012, 2013 and 2014 (upto 30.6.2014). The year-wise details are as under:-

Year	No. of cases taken up		No. of closed cases	
	RC	PE	RC	PE
2011	14	4	2	1
2012	14	4	2	0
2013	17	8	0	2
2014	5	2	1	0
(upto 30.6.2014)				
Total :-	50	18	5	3

The remaining Regular cases (RCs) which have not been closed by CBI are 45 in number and are at different stages of trial/investigation in CBI. So far as remaining PEs (15) are concerned their status are such as "Referred to department for Regular Departmental Action" and/ or "converted into RC".

(c): No Madam. Closure of cases is done as per due process of law. Out of 5 Regular cases (RC) closed by CBI, in 04 cases, Closure Report has been accepted by the Court concerned, whereas, in 01 case, Court has to take decision on Closure Report. Hence, there is no delay.